



2025:DHC:2331-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4246/2025 & CM APPL. 19683/2025

SHOBHA SINGH

.....Petitioner

Through: Mr. Abhay Kumar Bhargava,
Mr. Satyaarth Sinha and Ms. Kushi, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Abhishek Khanna, SPC
with Mr. Jitendra Kumar, Adv. for UOI with
Mr. Ajay Pal, Law Officer, CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

03.04.2025

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1. Mr. Abhishek Khanna, learned Counsel for the respondent very fairly states that, instead of going into the merits of this petition, given the circumstances in which relief has been sought, this writ petition may be directed to be treated as a representation and the respondents may be given time to take a decision thereon.

2. Accordingly, the respondents are directed to take a decision on the petitioner's prayer for reversing the order of transfer, treating this writ petition as a representation, within a period of two weeks from today.

3. Till the said decision is taken, Mr. Abhishek Khanna, learned



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SPC appearing for the respondents, on instructions from Mr. Ajay Pal, Law Officer, undertakes not to press for compliance with the order of transfer.

4. The petition is accordingly disposed of.

C. HARI SHANKAR, J

AJAY DIGPAUL, J

APRIL 3, 2025

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[Click here to check corrigendum, if any](#)